GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 3585 TO BE ANSWERED ON 15.07.2019

WORKING CONDITIONS OF WORKERS IN UNORGANISED SECTOR

†3585. DR. VIRENDRA KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the steps taken by the Government to improve the working condition of the workers engaged in unorganised sector across the country including Madhya Pradesh;
- (b)whether the welfare schemes like Provident Fund and Employee's State Insurance are available for the workers engaged in unorganized sector;
- (c)if not, whether the Government has taken any steps to provide the benefits of schemes to the said workers; and
- (d)if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): In order to provide social security benefits to the workers in the unorganised sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008, implemented across India including Madhya Pradesh. This Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government. The Life and disability cover is provided

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through Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to the unorganised workers depending upon their eligibility. Government of India and State Governments pay the annual premium in equal share. The health and maternity benefits are addressed through Ayushman Bharat scheme. For old age protection in the form of monthly assured pension, Government of India has recently launched Pradhan Mantri Shram Yogi Maandhan (PM-SYM). Under the scheme, minimum assured monthly pension of Rs. 3000/- will be provided to the unorganised workers after attaining the age of 60 years. Prescribed monthly contribution is payable by the beneficiary and equal matching contribution is paid by the Central Government. Welfare schemes like Provident Fund and Employees' State Insurance are usually not available to the workers in unorganised sector. This have been the constant endeavour of the Central Government to provide the equivalent benefits to the unorganised workers as available to the workers in the organised sector.

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